

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.329/MP/2024 along with IA (Diary) No. 26/2025

Subject : Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 *inter alia* seeking reimbursement of the RLDC/ SLDC Charges from the Respondent and compensation on account of Change in Law event namely introduction of Composition User Fee.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Tamil Nadu Power Distribution Corp. Ltd. and Anr.

Date of Hearing : **14.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Dipak Khurana, Advocate, APNRL
Shri Amit Griwan, APNRL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking reimbursement of the RLDC/ SLDC charges from the Respondent and compensation on account of the Change in Law event, namely, the introduction of Composition User Fee. Learned counsel further submitted subsequent to the filing of the present Petition, the Petitioner has also moved IA (Diary) No. 26/2025 seeking amendment(s) of the Petition so as to include its Change in Law claim arising out of levy of Cess under the Jharkhand Mineral Bearing Land Cess Act, 2024. Learned counsel, accordingly, urged to allow the said IA and to take on record the Amended Petition as filed by the Petitioner.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) IA (Diary) No. 26/2025 stands allowed, and the Amended Petition be taken on record.

(b) Admit and issue notice to the Respondents, subject to just exceptions;

(c) The Respondents to file their respective replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within four weeks thereafter.

3. The Petition will be listed for hearing on **8.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)